

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.121 of 2019
Company Appeal (AT) No.122 - 123 of 2019

IN THE MATTER OF:

Alanda Media & Entertainments Pvt. Ltd.

...Appellant

Vs.

Mr. V. Ravi Prakash & Ors.

...Respondents

For Appellant:

Shri Sudipto Sarkar, Sr. Advocate with Shri Atul Sharma, Shri Abhishek Sharma, Ms. Ashly Cherian and Ms. Shreya Jad, Advocates

For Respondents:

Shri Balbir Singh, Sr. Advocate with Shri Kunal Sabharwal and Ms. Monica Benjamin, Advocates (Respondents 1 and 2)

O R D E R

09.07.2019 Senior Advocate - Shri Balbir Singh with Advocate - Shri Kunal Sabharwal appears for Respondents in both the Appeals. Counsel for Respondents submits that the Impugned Orders obtained on 16th May, 2019 are passed on wrong representation and material facts had not been brought to the notice of this Tribunal. He states that it is necessary to urgently hear the matter with regard to Interim Orders.

List these Appeals for Admission hearing (after Notice) and the question regarding Interim Orders can also be heard on the same date.

List both these Appeals on 15th July, 2019.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

rs/gc